

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

STARRED QUESTION NO:456
ANSWERED ON:04.08.2009
PROCUREMENT DUES TO FARMERS
Swamygowda Shri N Cheluvarya Swamy

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether any time limit has been stipulated for payment of dues to the farmers against procurement of foodgrains;
- (b) if so, the details thereof;
- (c) whether the said stipulation is being strictly adhered to by the agencies involved in the procurement of foodgrains;
- (d) if so, the details thereof;
- (e) if not, the reasons therefor; and
- (f) the remedial steps taken by the Government for timely payment of dues to farmers?

Answer

MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR)

(a),(b),(c),(d),(e)&(f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF THE STARRED QUESTION NO.456 DUE FOR ANSWER ON 04.08.2009 IN THE LOK SABHA.

(a)&(b): As per the instructions issued by Food Corporation of India (FCI) to its field offices, payment to farmers is stipulated to be made within 48 hours of the purchase of the foodgrains.

(c)to(e): There is no report from any State Government that farmers have not received timely payment for foodgrains purchased by the Government agencies, under MSP operation.

(f): Does not arise.